GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:1531 ANSWERED ON:04.03.2015 CYBER CRIMES

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Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the estimated loss suffered by the country due to cyber crimes during the last three years and the number of arrests made along with the action taken against the culprits;
- (b) whether the existing legal frame work is sufficient to tackle cyber crimes and if so, the details thereof;
- (c) whether the Government has set up an expert group to recommend measures to address cyber crimes;
- (d) if so, the details thereof, and
- (e) the time by which a proper cyber policy will be put in place in country?

Answer

MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a): Law and order is a state subject. National Crime Records Bureau (NCRB) only maintains selected data relating to crimes and frauds. The data related to status of action taken against the culprits is not maintained by NCRB. According to the cyber crime data maintained by NCRB, a total no. of 1184, 1522 and 2098 persons were arrested for the cases under Information Technology Act, 2000 in the year 2011, 2012 and 2013 respectively. In addition, 446, 549 and 1203 persons were arrested under Cyber Crime related Sections of Indian Penal Code (IPC) in the year 2011, 2012 and 2013 respectively.

As per Reserve Bank of India (RBI) an amount of Rs. 38 Crore, Rs. 68 Crore and Rs. 78 Crore was involved in the cyber frauds related to Credit Cards, ATM/Debit Cards and Internet Banking during the year 2011-12, 2012-13 and 2013-14 respectively.

In addition, Central Bureau of Investigation (CBI) has also registered 46 cases (14 PEs & 32 RCs) relating to Cyber Crime in various parts of the country during last 3 years i.e, 2012, 2013, 2014 and 2015 (till date). In these cases 34 persons have been arrested. An amount of Rs. 90 Crore, Rs. 158 Crore and Rs. 6 Crore was involved in these cases registered during the year 2012, 2013 and 2014 respectively.

- (b): The Information Technology Act, 2000 together with Indian Penal Code 1860 provides comprehensive legal framework to deal with prevailing Cyber Crimes. It provides punishment in the form of imprisonment ranging from two years to life imprisonment and fine / penalty depending on the type of Cyber Crime.
- (c) and (d): An expert Committee on cyber laws and international cyber laws has been constituted by the Government on 13.01.2015. The expert Committee will study and examine the existing domestic cyber laws and international cyber laws.
- (e): A National Cyber Security Policy was put in place on 02 July 2013 for public use and implementation by all relevant stakeholders. Its stated mission is `to protect information and information infrastructure in cyber space, build capabilities to prevent and respond to cyber threats, reduce vulnerabilities and minimize damage from cyber incidents through a combination of institutional structures, people, processes, technology and cooperation`. It seeks to do so by creating a secure cyber ecosystem and an assurance framework, encouraging open standards, strengthening the regulatory framework, vulnerability management, promotion of research and development in cyber security and enhancing our technical skill sets and human resources. Action on the components of the Policy are to be taken by Government, Public and Private sector. Most of the actions have been initiated.